

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF TRANSPARENT ENERGY SYSTEMS PRIVATE LIMITED

Sr. No.	Particulars	Details
1.	Name of Corporate Debtor	Transparent Energy Systems Private Limited
2.	Date of Incorporation of Corporate Debtor	16 th April, 1986
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Pune
4.	Corporate identity number/Limited liability identity number of Corporate Debtor	U29198PN1986PTC039582
5.	Address of the Registered Office and Principal Office (If any) of the Corporate Debtor	Pushpa Heights, 1st Floor, Bibwewadi Corner, Pune - Satara Road, Pune, PUNE, Maharashtra, India, 411037
6.	Date of closure of Insolvency Resolution Process	16 th April 2021
7.	Liquidation commencement date of Corporate Debtor	04 th January, 2024 (Order received on 15 th January 2024)
8.	Name and Registration number of the Insolvency Professional acting as liquidator	Name: Avil Menezes Reg No.: IBBI/IPA-001/IP-P00017/2016-2017/10041
9.	Address and E-mail of the Liquidator, as registered with the Board	Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093 Email: avil@caavil.com
10.	Address and E-mail to be used for correspondence with the liquidator	Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093 Email: liqtespl@gmail.com
11.	Last date for submission of claims	15 th February 2024

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the Transparent Energy Systems Private Limited on 04th January, 2024 and the undersigned was appointed as Liquidator vide order dated 10th January 2024.

The stakeholders of Transparent Energy Systems Private Limited are hereby called upon to submit their claims with proof on or before 15th February, 2024 to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



Date: 17th January 2024
Place: Mumbai

Sd/-
Avil Menezes
Liquidator of Transparent Energy Systems Private Limited
Reg No.: IBBI/IPA-001/IP-P00017/2016-2017/10041
Authorization for Assignment valid till 27th November 2024